

**Prime Minister's Grant for Housing
Problems of Bombay**

207. SHRI RAM NAIK: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the full amount of Rs. 100 crores Prime Minister's Grant for Housing problems of Bombay has been paid to Maharashtra Government;

(b) if not, the reasons therefor:

(c) how much amount has been paid till date; and

(d) the time by which the full amount will be paid?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) A sum of Rs. 50 crores has been disbursed so far to the Government of Maharashtra.

(b) The Rs. 100 crores Grant Programme for Bombay has three components:—

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|-------|----------------------------------|---------------|
| (i) | Slum Upgradation Programme | Rs. 22 crores |
| (ii) | Dharavi Development | Rs. 37 crores |
| (iii) | Urban Renewal and Reconstruction | Rs. 41 crores |

The first 2 components were approved by the Central Govt. in March, 1989. The scheme of Urban Renewal and Reconstruction could not be approved for want of certain clarifications. The Government of Maharashtra has subsequently sent a revised proposal.

(c) As in "a" above.

(d) This will depend on the actual progress made by the Govt. of Maharashtra in the implementation of the programme and their furnishing necessary utilization certificates.

**Specialised Hospitals and Research
Centres for Treatment of Heart and
Cancer Patients**

208. PROF. VIJAY KUMAR MALHOTRA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether in view of increasing number of heart and cancer patients, Government propose to set up more specialised Hospitals and Research Centres for treatment of heart and cancer diseases in Delhi;

(b) if so, the details thereof; and

(c) whether the economically weaker sections will be provided treatment free of cost in these hospitals and research centres?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROUTRAY): (a) No, Sir.

(b) and (c). Does not arise.

**Local Purchase of Homoeopathic
Medicine**

209. SHRI M.V. CHANDRASEKHARA MURTHY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether C.G.H.S. Dispensaries/ Units in Delhi are empowered to make local purchase of medicines not available in their stores; and

(b) if so, the details of medicines locally purchased during the last two years?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROUTRAY): (a) No, Sir.

(b) Does not arise.

Increase in AIDS Cases

210. SHRI BANWARI LAL PUROHIT: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of AIDS cases reported in each state during the last six months; and

(b) the steps Government propose to take to warn the public at large about this dreaded disease?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILMANI ROUTRAY): (a) 12 AIDS cases, comprising of 11 Indians and 1 Foreigner have been reported during the last six months as per the details given below:—

	<i>No. of cases</i>	
Delhi	1	Indians
Maharashtra	3	Indians
Tamil Nadu	6	Indians
Pondicherry	1	Indians
Karnataka	1	Foreigner

(b) Health Education activities have been identified. Health Education/Publicity Materials have been developed for dissemination of information to the general public and to high risk groups.

Illegal Manpower export

211. SHRI V. SREENIVAŚA PRASAD: Will the Minister of LABOUR AND WELFARE be pleased to state:

(a) whether the Protector General of Emigration has recently nabbed in Trivandrum and Madras, some unscrupulous agents indulging in illegal manpower export; and

(b) if so, the details thereof and action taken by Government against them?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) Yes, Sir.

(b) On receiving the information about illegal recruitment, the Protectors of Emigrants at Trivandrum and Madras carried out search at the places concerned with the help of local police. Incriminating documents were seized in the course of the search. One person was arrested and he has been remanded to judicial custody for 12 days.

Agreement between Pepsi Cola and Punjab Agro-Industries Corporation

212. SHRI P. CHIDAMBARAM: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state that whether there is any proposal to review the agreement entered into between Pepsi Cola and the Punjab Agro-Industries Corporation for setting up of food processing industries in Punjab?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): No decision in this regard has been taken at present.

Mass Rapid Transit System in Delhi

213. SHRI P. CHIDAMBARAM: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government have assessed the infrastructural requirements to cope with